

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
CAMP JAMMU

ORDER

No:- 4

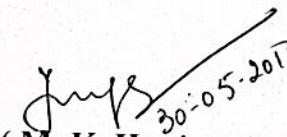
Dated:- 30-5-2010

The following transfers and postings of the District and Sessions Judges, are hereby made in the interest of the administration of justice:-

1. Shri Subash Chander Gupta, Principal District and Sessions Judge, Leh, is transferred and posted as One-Man Forest Authority, Jammu and Kashmir vice Shri Mohan Lal Manhas.
2. Shri Mohan Lal Manhas, One-Man Forest Authority, Jammu and Kashmir is transferred and posted as Principal District and Sessions Judge, Kishtwar, vice Shri Gopi Krishan Pandita.
3. Shri Aijaz Ahmad Mir, Principal District and Sessions Judge, Pulwama, is transferred and posted as Principal District and Sessions Judge, Leh, vice Shri Subash Chander Gupta. He will also look after the Court of Principal District and Sessions Judge, Kargil.
4. Shri Syed Farooq Ahmad, Principal District and Sessions Judge, Kulgam, is transferred and posted as Principal District and Sessions Judge, Pulwama, vice Shri Aijaz Ahmad Mir.
5. Shri Asmat Hussain Shah, Principal District and Sessions Judge, Bhaderwah, is transferred and posted as Additional District Judge (Bank Cases), Srinagar, against a vacant post.
6. Shri Mohammad Ali Khan, Additional District and Sessions Judge, Pulwama, is transferred and posted as Principal District and Sessions Judge, Kulgam, vice Shri Syed Farooq Ahmad.
7. Shri Muzaffar Iqbal Qureshi, President Divisional Consumer Forum, Srinagar, is transferred and posted as Additional District and Sessions Judge, Pulwama, vice Shri Mohammad Ali Khan.

8. Shri Gopi Krishan Pandita, Principal District and Sessions Judge, Kishtwar, is transferred and posted as Additional District and Sessions Judge, Jammu, against a vacant post.
9. Shri Pawan Dev Kotwal, Additional District and Sessions Judge, Doda, will hold the additional charge of the Court of Principal District and Sessions Judge, Bhaderwah.
10. Shri Hari Om Singh, Additional District and Sessions Judge, Anantnag, is transferred and attached with the High Court wing Jammu, against a Leave Reserve Post.

By Order


(M. K. Hanjura)
Registrar General

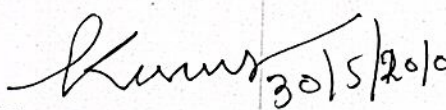
Note:- All the transferees shall move simultaneously and hand over the charge to the available Judicial Officers.

No:- 44-59/GS

Dated:- 30-5-2010

Copy of the above forwarded for information to the:-

- 1) Principal Secretary to Govt., Law Department, Srinagar,
- 2) Principal Secretary to the Hon'ble Chief Justice,
- 3) Registrar Vigilance, High Court of J&K, Srinagar,
- 4) Registrar Rules, High Court of J&K, Srinagar,
- 5) Registrar(Judicial), High Court of J&K, Jammu/Srinagar
- 6) Principal District & Sessions Judge, Jammu/Srinagar/Bhaderwah/
Kishtwar/ Anantnag/Kulgam/Pulwama/Leh/Kargil.
- 7) Additional District & Sessions Judge, Jammu/Doda/Anantnag/Pulwama,
- 8) Additional District Judge (Bank Cases), Srinagar,
- 9) President, Divisional Consumer Forum, Srinagar,
- 10) One-Man Forest Authority, Jammu and Kashmir,
- 11) Secretary to his Lordship, _____,
- 12) Chief Accounts Officer, High Court of J&K, Srinagar,
- 13) Accounts Officer, High Court of J&K, Jammu,
- 14) Incharge NIC for uploading the order on Website.
- 15) Office file.


(Permod Kumar)
Assistant Registrar